

**GOVERNMENT OF INDIA  
WOMEN AND CHILD DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:2504  
ANSWERED ON:12.03.2010  
INDECENT PRESENTATION OF WOMEN  
Mahato Shri Narahari

**Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:**

- (a): whether there has been an increase of provocative advertisements by way of the indecent presentation of woman;
- (b): if so, whether the National Commission for Women has recommended amendments in the Indecent Representation of Women (Prohibition) Act, 1986;
- (c): if so, the details thereof;
- (d): the action so far taken by the Government in this regard; and
- (e): the steps taken by the Government to check the violation of Act?

**Answer**

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

- (a): As per NCRB data, a total number of 1562, 1200 and 1025 cases were registered under the Indecent Representation of Woman (Prohibition) Act, 1986 during 2006, 2007 & 2008 respectively which indicates declining trend.
- (b), (c) & (d) : The National Commission for Women (NCW) proposed amendments to the Act to make punishment more stringent and deterrent as also to widen the scope of the act to take into account the more advanced media related technologies that have become available such as internet etc. The recommendations were considered and NCW was requested to finalise and provide their recommendation after carrying out wider consultations, which have since been received.
- (e) : Government had notified necessary Rules to carry out the provisions of the Act.